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t[THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): The number of currency notes in circulation as on 1st May, 1972, denomination-wise, is as under:—

Denomination	Pieces
Re.1/-	236,34,91,922
Rs.2/-	33,39,72,253
Rs.5/-	65,20,57,180
Rs.10/-	178,35,21,252
Rs.20/- (Old)	229
Rs.100/-	25,20,75,300
Rs.1000/-	4,65,948
Rs.5000/-	57,026
Rs.10000/-	29,559

The n.w Rs. 20 nates were put on circulation on 1st June, 72.]

, M WAGING AGENCY SYSTEM

1024 SHRI SANAT KUMAR RAHA: Will the Minister of COMPANY AFFAIRS be pleased to state:

- (a) whether Government are aware of the fact that efforts are being made by leading firms to circumvent the laws abolishing managing agency system, by adopting dubious methods; and
- (b) if so, what steps are being adopted to make law abolishing the managing agency system effective 7

THE MINISTER OF COMPANY AFFAIRS (SHRI K. V. RAGHUNATHA REDDY): (a) and (b) Government is already seized of such methods and the necessary pro\ isioo to plug this loophole has been included in Clause 15 of the Companies (Amendment) Bill, 1972, introduced in the

Lok Sabha on the llth Auguust, 1972. The notes on clauses in respect of Clause 15 at page 36 of the said Bill explain the reasons for this proposed amendment.

IMPROVEMENT SHOWN BY PUBLIC SECTOR UNDERTAKINGS

tl026. SHRI V.R. MOHAN: Will the Minister of FI NANA CI: be pleased to state:

- (a) whether it is a fact that Public Undertakings_have shown an improvement in their financial results during the last year as compared to their'performance overjhe previous years; and
- (b) if so, what are the highlights in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANACE (SHRI K. R. GANESH): (a) The audited accounts for the year ending March 31, 1972, are not yet due from the undertakings. As such, the latest year for which the audited accounts are available is 1970-71. The financial resulis of operations of 87 running industrial and commercial (including promotional) undertakings during 1970-71 showed an improvement over the previous year in that the overall net loss of these enterprises was reduced from Rs. 4.88 crores in respect of 81 enterprises lor 1969-70 to Rs. 3.37 crores in respect of 87 enterprises in 1970-71.

- (b) The salienl features o\ the improved performance of the running undertakings were:
 - (i) The sales and other operating income increased from Rs. 3009 crores in 1969-70 to Rs. 3322 crores in 1970-71;

t[JEnglish Translation. {Transferred from the 17th August, 1972.

to Questions

(ii) 50 enterprises earned a net profit of Rs. 74.91 croresin 1973-71 as compared with a profit of Rs. 70.97 crores earned by 48 concerns in 1969-70. Out of these, 28 undertakings paid dividends amounting to Rs. 15.07 crores in 1970-71 as against Rs. 12.65 crores paid by 24 undertakings in 1969-

(iii) The Hindustan Steel Ltd. reduced its loss from Rs. 10.91 crores in 1969-70, to Rs. 4.72 crores in 1970-71.

SCHEDULED CASTES AND SCHEDULED TRIBES EMPLOYEES IN PUBLIC UNDERTAK-INGS

1032. SHRI S.C. ANGRE: Will the Ministry of F1NANACE be pleased to state

- (a) the number of Class I, Class II, Class HI and Class IV employees respectively working in various undertakings of Central Government and the number of those amongst them who belong to Scheduled Castes and Scheduled Tribes; and
- (b) the ratio proposed for them in each class within a year after 15th August, 1972?

THE MINISTER OF STATE IN THE MINISTRY OF FINANACE (SHRI K.R. GANESH): (a) A statement giving the Appendix LXXI, Annexure No. 94.]

(b) While no such target ratio has been laid down, Government have already de cided that the orders regarding reservation of posts for Scheduled Castes/Scheduled Tribes should be strictly followed by all Central Government undertakings. .Ex cept in the case of direct recruitment to posts in Class 111 and IV, where the pre scribed percentages of reserved posts vary

from State to Suite, the orders generally stipulate that the representation of Scheduled Castes/Scheduled Tribes should be 15% and 7-J- respectively. The formal directives have already been issued by the concerned administrative Ministries in respect of most of the enterprises i n this regard. Even in the remaining few cases where such formal directives have yet to be issued due to the need for completing certain formalities regarding amendment of Articles of Association/Statutes to enable Government to issue such directives, the undertakings have agreed to abide by the Government orders on the subject. Government are keeping a close watch over the implementation of these orders to ensure the achievement of the prescribed representation of Scheduled Castes/Scheduled Tribes. Further, Government have also asked the enterprises to relax the conditions of recruitment in their favour, wherever feasible and also undertake suitable training programmes to improve the skills of Scheduled Castes/ Scheduled employees so as to equip I them for higher responsibilities, as the lack of suitable qualification has been one of the major reasons for shortfall in their representation. The actual improvement in the overall share in employment of Scheduled Castes/Scheduled Tribes personnel in public enterprises during the next one year will also depend on the number of vacant posts available during this period. The procedure prescribed under the directive of Government however, contains required information is enclosed. [See, |built-in safeguards to ensure recruitment of such personnel to the maximum extent practicable up to the quotas reserved for them

इतब मीनार में कुदकर प्रात्म-हत्या

यह बताने की कृपा करेंगे कि हाल में लॉस गापॉरल प्रजापति तारा कृत्व मीनार से कद कर धातम-हत्या करने के क्या कारण हैं ?

t Transferred from the 17th August, 1972.